

orders of the Tribunal as expeditiously as possible. Information regarding implementation of the orders is not centrally maintained.

(c) The Government instructions already exist that the order of the Tribunal is complied with within the time limit prescribed in the order of within six months of the receipt of the order where no such time limit is indicated in the order.

[Translation]

Poverty Eradication Programme

186. SHRI JAI PRAKASH AGARWAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of poverty eradication programme in which target fixed were achieved by the Government of National Capital Region Delhi during the last two years;

(b) the targets fixed for implementing these programmes during current financial year;

(c) the funds allocated so far to the Government of Delhi and other State Governments for the implementation of these poverty eradication programmes and the extent to which the funds were utilised and the heads under which expenditure was incurred.

(d) whether the Government have received certain complaints about the misuse of these funds;

(e) if so, the details thereof; and

(f) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The poverty alleviation programme being implemented in the National Capital Territory of Delhi, is the Scheme of Urban Micro Enterprises (SUME) which is a component of the Nehru Rozgar Yojana (NRY). Under this scheme the targets fixed during the last two years were not achieved

(b) The target for implementing this programme in the current year, has yet to be fixed

(c) The allocations and expenditure under this scheme namely SUME in the first four years of the Eighth Plan, for States/ UTs, including the NCT of Delhi is given in the attached Statement.

(d) No, Sir.

(e) and (f). Does not arise.

STATEMENT

Nehru Rozgar Yojana

Financial Performance under the Scheme of Urban Micro Enterprise during 8th Plan

(Rs. in Lakhs)

State/Union Territory	1992-93		1993-94	
	Allocation	Expdn.	Allocation	Expdn.
STATE				
Andhra Pradesh	259.34	121.63	446.67	328.69
Arunachal Pradesh	-	-	-	2.91
Assam	47.67	24.11	18.95	-
Bihar	100.75	157.62	-	76.21
Goa	-	-	-	-
Gujarat	55.58	52.45	77.03	92.99
Haryana	35.33	107.51	59.25	51.57
Himachal Pradesh	18.33	6.90	8.33	-
Jammu & Kashmir	23.33	41.48	23.33	17.59
Karnataka	193.67	24.30	134.45	108.31
Kerala	99.17	82.92	120.67	231.73
Madhya Pradesh	234.84	252.90	405.07	638.20
Maharashtra	317.67	168.00	332.45	68.81
Manipur	10.00	27.76	11.33	38.53
Meghalaya	6.50	9.51	-	1.61
Mizoram	5.00	24.00	2.50	-
Nagaland	-	-	-	-
Orissa	66.50	78.48	114.34	27.05
Punjab	67.83	97.46	117.25	92.84
Rajasthan	59.08	82.26	164.08	284.63
Sikkim	10.33	1.67	6.88	20.30
Tamil Nadu	285.33	465.17	514.93	338.20
Tripura	6.83	24.83	6.12	1.40
Uttar Pradesh	576.84	688.12	994.30	1170.72
West Bengal	254.50	101.27	149.50	109.59
UNION TERRITORY				
Andaman & Nicobar	-	-	1.85	3.95
Chandigarh	-	1.59	-	0.86
Dadra & Nagar Haveli	-	1.25	0.85	1.67
Daman & Diu	-	-	-	-
Delhi	24.00	5.95	24.00	25.79
Lakshadweep	-	-	-	-
Pondichery	3.33	0.80	-	2.20
Total	2761.75	2649.94	3734.13	3736.35

(Rs. in Lakhs)

State/Union Territory	1994-95		1995-96	
	Allocation	Expdn.	Allocation	Expdn.
1	2	3	4	5
STATE				
Andhra Pradesh	289.84	157.33	328.75	317.86
Arunachal Pradesh	-	-	18.33	19.59

1	2	3	4	5
Assam	38.33	122.96	38.34	33.85
Bihar	128.58	2.00	278.50	214.07
Goa	2.08	8.36	3.33	8.22
Gujarat	70.92	44.83	131.92	50.04
Haryana	48.33	52.39	43.58	56.24
Himachal Pradesh	10.00	-	20.00	29.19
Jammu & Kashmir	11.67	-	23.33	79.58
Karnataka	123.67	75.84	129.97	49.12
Kerala	136.38	104.61	89.42	44.54
Madhya Pradesh	323.17	274.93	285.90	708.37
Maharashtra	154.67	183.91	412.08	207.97
Manipur	16.38	11.67	15.98	13.98
Meghalaya	-	-	8.33	9.43
Mizoram	6.15	35.52	6.00	25.34
Nagaland	-	-	-	-
Orissa	74.17	-	84.00	86.42
Punjab	93.60	119.99	33.17	61.53
Rajasthan	151.00	152.70	146.67	212.84
Sikkim	8.18	-	8.00	38.55
Tamil Nadu	350.84	72.32	344.92	155.21
Tripura	6.15	10.17	5.00	4.34
Uttar Pradesh	793.18	819.40	684.88	825.05
West Bengal	139.42	1170.00	328.17	597.04
UNION TERRITORY				
Andaman & Nicobar	4.12	3.00	3.35	-
Chandigarh	2.55	4.20	-	1.88
Dadra & Nagar Haveli	0.85	0.70	1.65	1.45
Daman and Diu	-	-	3.35	8.18
Delhi	24.00	1.51	24.00	-
Lakshadweep	-	-	-	-
Pondichery	3.33	4.54	3.33	3.99
Total	3011.55	2274.58	3504.25	3860.12

[English]

Assam Accord

187 SHRI KESHAB MAHANTA
DR. ARUN KUMAR SARMA

Will the Minister of HOME AFFAIRS be pleased to state .

(a) the progress made so far in implementation of Assam Accord;

(b) the progress made so far in barbed wire fencing on the border, and

(c) the time by which the work is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) A Statement containing the requisite information is enclosed.

(b) and (c). 612.05 Kms. of barbed wire fencing on the Indo-Bangladesh border has been completed up to 31.5.1996. The existing work is scheduled to be completed by March, 1998.

STATEMENT

The Government of India is fully committed to the implementation of the Assam Accord, 1985. Various measures have been taken in this regard. These include, inter-alia, the following .

FOREIGNERS ISSUE

1. The Citizenship Act, 1955, Citizen Rules, 1956 and Foreigners (Tribunals) Order, 1964, were amended.

2. Eleven Tribunals under the Foreigners (Tribunals) Order, 1964 are functioning in Assam for identifying foreigners of 1966-71 stream.

3. Special Registration Officers have been appointed. Sanction was also accorded for the creation of 1280 additional posts under the Prevention of Infiltration of Foreigners Scheme.

4. Sixteen Tribunals under the Illegal Migrants (Determination by Tribunals) Act, 1983 are functioning in Assam.

SAFEGUARDS AND ECONOMIC DEVELOPMENT

5. Setting up of Srimanta Sankaradeva Kalakshetra, Guwahati is in progress. A sum of Rs 8.65 crores has already been released.

6. Jyoti Chitran (Film) Studio at Guwahati is being modernised and expanded.

7. Many important projects have been taken up for economic development of the State. The work on the oil refinery at Numaligarh is in progress. A gas based power project at Kathalguri is under implementation. The construction work of rail-cum-road bridge at Jogighopa is nearing completion. One Jute Mill at Silghat has been revived.

8. Two Central Universities, one at Tejpur and the other at Silchar, have been set up.

9. An IIT has been set up at Guwahati.

OTHER ISSUES

10. The power to issue citizenship certificates now vests only with the Central Government.

11. 2784 Kms. of border roads and 896 kms. of fence along the Indo-Bangladesh border have been sanctioned. Out of these 1633.43 kms. of border roads and 612.05 kms. of fence have been completed till 31.5.1996.

12. Disciplinary cases against the employees in connection with the agitation were reviewed.

13. Ex-gratia payment was made to the next of kin of persons killed in the course of the agitation.